# COMMUNICATION FROM SHEIKH ABDULLAH

◆752. SHRI NIREN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state whether Government have recently received any communication from Sheikh Abdullah on Kashmir?

THE MINISTER OF HOME AFFAIRS ' (SHRI GULZARI LAL NANDA): NO, Sir.

## GANDHI BHAVANS IN UNIVERSITIES

•754. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION be pleased to state:

(a) the names of the Universities where Gandhi Bhavans are proposed to be set up in the near future; and

(b) the quantum of assistance to be given to each university by the Central Government in this regard ?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Proposals have been received from 13 Universities. These will be considered along with the Fourth Plan proposals of the Universities by the University Grants Commission.

(b) The University Grants Commission provides assistance to the extent of Rs. one lakh for the establishment of each Gandhi Bhavan in collaboration with the Gandhi Samarak Nidhi on a 50:50 basis.

## DISCIPLINARY PROCEEDINGS AGAINST OFFICERS

\*755. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS bo pleased to refer to the answer given to Unstarred Question No. 394 in the Rajya Sabha on the 14th May, 1965 and stats.:

(a) whether any decision has since been taken regarding the recommendations of the Santhanam Committee about disciplinary proceedings against officers and amendment of Article 311 of the Constitution; and

(b) if so, what decision has been taken and when it will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b) Tlie matter is being considered in consultation with the State Governments/ Union Tesri-tories.

to Questions

## SUBSIDY FOR HOSTEL FACILITIES IN DELHI

•756. SHRIMATI C. AMMANNA RAJA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Government have allotted certain amount of money for subsidising hostels in Delhi in order to help poor students; and

(b) if so, whether Government propose to extend this scheme especially to poor girl students in the States?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) No, Sir.

# (c) Does not arise. t SALES TAX

#### **ARREARS LN DELHI**

•572. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present arrears of sales tax in Delhi; and

(b) whether any steps are proposed to be taken to realise the arrears ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b)A statement is laid on the Table of the House.

#### STATEMENT

(a) Arrears of sales tax in Delhi are as follows :----

Local.....Rs. 92-08 lacs

Central ......Rs. 26 -77 lacs

(b) The following steps have been taken to realise arrears of sales tax:—

(1) The assessing authorities study their demand and collection registers weekly and discuss with their field staff the action to be taken for recovery of arrears.

† Transferred from the 16th March, 1966.

(2) Old cases are referred to the Collector for recovery as land revenue dues.

(3) An Assistant Commissioner has been appointed to supervise the work of recovery of the sales tax by the Directorate staff.

(4) The dishonoured cheques are sent to the ward offices and recovery in such cases is watched by the Head quarters, Sales Tax Department.

(5) Security is demanded in doubtful cases at the time of registration and also during the continuance in effect of the registration certificate.

(6) The provision of cancellation is resorted to in case of suspected dealers who are reported to be not paying tax or indulging in nefarious activities.

(7) The Ward Officers have been instructed to intimate every month the progress made in cases where the additional demand is mora than Rs. 2,000. The assessing authorities are constantly given detailed line of action about the recovery work.

(8) The Assistant Commissioner and Commissioner, Sales Tax both personally check the Demand and Collection Registers more frequently in the last two quarters of the financial year with a view to examin ing as to where recovery is held up and suitable instructions are given to the authori ties concerned in individual cases.

## INDUSTRIES SET UP TOR REHABILITATION OF REFUGEES

◆758. SHRI DEOKINANDAN NARAIN: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) the names of industries set up for refugees in different regions where they are rehabilitated; and

(b) the total amount of investment made by Government in these industries?

THE MINISTER OF LABOUR, EMPLOY MENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) and (b) A statement showing the industrial units sanctioned since 1-1-1964 for displaced persons from

East Pakistan in different regions and the amount sanctioned or invested is laid on the Table of the Sabha. The stage of implementation in setting up the units is also indicated in the statement. *[See Appendix LV, Annexure No. 58.]* 

to Questions

# विद्यार्थियों का आर्थिक स्तर

\*759. श्री रामसहाय : क्या शिक्षा मंती यह वताने की क्रुपा करेंगे कि क्या सरकार ने प्राविधिक संस्थाओं तथा स्नातकोत्तर कक्षाओं में प्रवेश लेने वाले सामान्य विद्यार्थियों के आर्थिक स्तर का पता लगाने के लिये कोई सर्वेक्षण कराया है ?

# † [ECONOMIC STATUS OF STUDENTS

•759. SHRI RAM SAHAI : Will the Minister of EDUCATION be pleased to state whether Government have conducted any survey to find out the economic status of students who generally join Technical institutes and post-graduate classes?]

शिक्षा मंत्री (श्री एम० सी० चागला): जी हां । I Education Commission (शिक्षा आयोग) द्वारा इसका जांच के रूप में Survey (सर्वेक्षण) कराया गया है। संलग्न Table (सारणी) में नतीजे दज हैं। मामले की शिक्षा आयोग जांच कर रहा है। [देखिये परिशिष्ट IV, अनुपन्न संख्या 59]

t[THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Yes, Sir. A survey has been conducted by the Education Commission as part of its enquiry. The results are as in the enclosed table. The matter is under examination by the Education Commission. *(See* Appendix LV, Annexure No. 59)].

# BONUS DISPUTE IN COLLIERIES

\*760. SHRI P. K. KUMARAN: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) whether the bonus dispute between the workers and the management

† [/] English Translation.